

for P.K. Padhi

(A)

CAT / J / II

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# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./P.A. No. 108 ..... 1996

Rajendra Kumar Sahu ..... Applicant (s)

Union of India (Petitioner) ..... Respondent (s)

Sr. No.	Date	Order with Signature
		<p>REGISTER</p> <p><i>[Signature]</i> Registrar</p>
1	12.2.96	<p>The Original Application is disposed of at the admission stage with a direction that the Chief Engineer (Central Command), Military Engineering Services (M.E.S.), Lucknow, shall dispose of the appeal, filed by the petitioner vide Annexure-2 to the Original Application, within 45 days from to-day, if the same has not yet been disposed of.</p> <p>Hand over copies of the orders to the petitioner's counsel Shri P.K. Padhi and learned Sr. Standing Counsel Shri Ashok Mohanty, (Central) who was also heard in the matter.</p> <p><i>[Signature]</i> MEMBER (ADMINISTRATIVE)</p>
2	13.3.96	<p>With the consent of Shri P.K. Padhi, learned counsel for the petitioner the request of learned Senior Standing Counsel Shri Ashok Mohanty in the M.A. 232/96 in the following terms is allowed.</p> <p>The request is that a further time of three months from to-day to dispose of the appeal and also for a modification</p> <p>...</p>

980 per Rs 50/-  
has been filed.

*[Signature]*  
9.2.96.

In this application, the Petitioner vide 19 of CAT Act has prayed for disposal of his representation against dismissal from service.

For Regn. pl.

*[Signature]*  
9.2.96

*[Signature]*




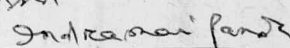

*[Signature]*  
09.02.96

*[Signature]*  
Registrar

For Admission  
Superior W.D.

*[Signature]*  
Bench


(A)

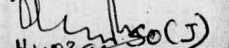
Serial No. of Order	Date of Order	Order with Signature	
..2	13.3.96	<p>of the order to allow the Commander, Works Engineer, CWE, Ranchi, who is the appellate authority to dispose of the appeal within the aforesaid period of three months from to-day.</p> <p>With the consent of the learned counsel for the applicant the earlier order stands modified as above.</p> <p>M.A. 232/96 is accordingly disposed of.</p> <p>Hand over copies of the order to the counsel for both sides.</p> <p> MEMBER (ADMINISTRATIVE)</p>	<p>Order NO. 1 dt. 12-2-96</p> <p>Copies be given to both the Counsel.</p> <p> 12/1/96.</p> <p> 12/1/96</p> <p>Received copy of the order dt 12.2.96 along with copy of the O.A. on behalf of Mr. Ashok Mohanty, Sr. Standing Counsel</p> <p> 12.02.96</p> <p>Received copy of order dt 12.2.96</p> <p>P.K. Poddh Adv 16.2.96</p> <p>M.A. NO. 232/96.</p> <p>Filed by Sr. St. Counsel Praying for modification of order dt. 12.2.96.</p> <p>Disposed of case.</p> <p>Copy of H.A. not served on opp. party.</p> <p>For orders pl.</p> <p> 12/3/96.</p> <p>Bench Order NO. 2 dt. 13.3.96.</p>

Received copy of order dt 13.3.96. P.K. Poddh on behalf of Mr. Ashok Mohanty, Sr. Standing Counsel.

Received copy of order dt 13.3.96

Copy may be given to both Counsel

  
14/3/96.

  
14.03.96